

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO.060/00025/2014 Decided on: 15.01.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Inder Singh son of Kartar Singh Ex-Carpenter, O/o SSE/P-Way, abohar, Resident of village Seed Farm Pakka, near Government School, Abohar.

**.....Applicant
Versus**

1. Union of India through General Manager, Northern Railway, Headquarter Office, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ambala Cantt.
3. Assistant Divisional Engineer, Northern Railway, Bathinda.

.....Respondents

Present: Mr. R.K. Sharma, counsel for the applicant

**Order (Oral)
BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)**

1. By way of the present O.A., the applicant has sought issuance of a direction to grant him the benefit of 3rd MACP w.e.f. 01.09.2008, consequent pay-fixation and arrears thereof.
2. Learned counsel for the applicant submits that the applicant approached the respondents for redressal of his grievance by way of a representation dated 28.02.2013, followed by a legal notice dated 02.09.2013, but no decision, whatsoever, thereon has been taken in the matter. Learned counsel submits that the applicant would be content if a

direction is issued to the respondents to consider his representation and take a view thereon within a specific time-frame.

3. In view of the limited prayer for issuance of a direction to the respondents to consider the representation of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Lakhinder Singh, learned Standing counsel, who is having advance notice, appears on behalf of the respondents. He states that he has no objection to the disposal of the case in the requested terms.

4. Accordingly, the O.A. stands disposed of, on consensual basis, with a direction to the respondents to consider and take a view on the representation of the applicant by passing a reasoned and speaking within two months from the date of receipt of a copy of this order.

5. Needless to say, we have not expressed any opinion on the merits of the case.

6. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 15.01.2014
'mw'